

Adopting the ranking of the Department of Company Affairs in regard to the 15 top Industrial Houses as on (31st December 1978), the total num-

ber of licences granted under the Industries (Development and Regulation) Act, 1951 during 1976 to 1978 are as follows:

Name of the Industrial Houses	Total number of Industrial Licences issued during 1976 to 1978
1. Birla	10
2. Tata	8
3. Mafatlal	5
4. J. K. Singhania	7
5. Thapar	8
6. I.C.I.	5
7. Bangur	1
8. Shri Ram	12
9. Oil India
10. Scindia
11. Larsen & Toubro	12
12. A.C.C.	2
13. Bhiwandiwalla
14. Kirloskar	7
15. Hindustan Lever	3

The details of all Industrial Licences issued are published in "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and supplement to the 'Monthly News Letter' published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

हान सुरक्षा संयुक्त निदेशक के कार्यालय का शाहजोल से जबलपुर ले जाया जाना

3999. श्री बलजीर सिंह: क्या जन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या संयुक्त निदेशक, हान सुरक्षा का शाहजोल स्थित कार्यालय जबलपुर ले जाया गया है;

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(ख) यदि हाँ, तो कब और इसके क्षेत्राधिकार में जाने वाले स्थानों के नाम क्या हैं; और

(ग) क्या यह कार्यालय एते स्थान पर ले जाया गया है जो 200 कि.मी. दूर है और जिसके परिणामस्वरूप सरकार को अनावश्यक वित्तीय भार उठाना पड़ रहा है?

शुद्ध संज्ञाएँ के साथ मंत्री (श्रीमती रत्न ब्रुसारी सिन्हा) : (क) और (ख) . यह कार्यालय फरवरी, 1978 में स्थानांतरित किया गया था। साथ ही, सरपंचा जिले में चिरीमिरी (डाकघर मनेन्द्रगढ़) में एक नया उप-क्षेत्रीय कार्यालय खोला गया था। जबलपुर का कार्यालय हान सुरक्षा निदेशक को देख रहे के अधीन है। जबलपुर

कार्यालय के क्षेत्राधिकार में निम्नलिखित जिले बाते हैं। उत्तर प्रदेश राज्य में मिर्जापुर, इलाहाबाद, वाराणसी, बांदा, बनारस, गोरखपुर, देवरिया, बस्ती, हमीरपुर, पन्ड्या, फेजाबाद, आजमगढ़, गाजीपुर, बहराइच, गाराबंकी, राय बरेली, जानाँ, जेरोय, बलिया, गुजा, बिलासपुर सतना, पन्ना, रायगढ़, जबलपुर, सागर, दगाँच, छतरपुर, टाकमगढ़, सिधी, मान्डला और सेहोर।

(ग) इस कार्यालय को हान अधिनियम,

1952 को अच्छी तरह से लागू करने के लिए जबलपुर में स्थानांतरित किया गया था। यह शाहडोल की अपेक्षा सेंटर में स्थित है। अतः इस कार्यालय को जबलपुर स्थानांतरित करने में प्रथमोत्प्रेक्ष्य व्यय में किसी प्रकार की परेशानी व्यय का प्रश्न नहीं उठता।

Labour cases pending in labour tribunals

4000. SHRI AMAR ROYPRADHAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a very large number of labour cases are pending in the Labour Tribunals and the High Courts; and

(b) if so, what steps Government propose to take to dispose of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAMDULARI SINHA):

(a) 890 cases under Section 10 of the Industrial Disputes Act, 1947 were pending before the Central Government Industrial Tribunals on 31st January 1981, 6838 labour cases were pending before the various High Courts on 30th June, 1980.

(b) The position of these cases is reviewed from time to time and the Presiding Officers are requested to expedite disposal.

Regarding labour cases before High Courts, though no special steps have been taken to reduce in particular the pendency of such cases the following steps have been taken to reduce the

pendency in High Courts by the Department of Justice:—

(i) High Courts have been requested to adhere to specified time schedule for sending their proposals for filling up the vacancies of the Judges posts:

(ii) The sanctioned strength of the Judges has been increased; and

(iii) Cases involving common a question are being grouped together by several High Courts.

The Industrial Disputes Act, 1947 does not specify any time limit within which awards are required to be given. However, some of the changes in the Act which are being considered to secure speedy disposal of cases include entitling workmen to approach the Labour Court direct in cases of discharge, dismissal, retrenchment or otherwise termination of services, specifying time limits for the disposal of cases by the Labour Courts, Industrial Tribunals and enhancement of the powers of these authorities.

Reconstitution of Coir Board

4002. SHRI E. BALANANDAN: Will the Minister of INDUSTRY be pleased to state:

(a) The reasons for the delay in Constituting the new Coir Board; and

(b) when it is going to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). The reconstitution of the Board is still under consideration and Government hope to take a decision as early as possible

Production of Fans

4003. SHRI N. E. HORO: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government policy to allow total exemp-